

(b) whether Government are aware of the discontent even in the priority class amongst Rajendra Nagar allottees on account of non-payment of compensation; and

(c) whether Government are aware that the allottees are being made to pay the rents of the houses when they do not receive rehabilitation benefit and do not know the time-limit by which the compensation money would be paid to them?

The Minister of Rehabilitation (Shri Mehr Chand Khanna): (a). It has since been decided that the unsold houses and shops in old Rajendra Nagar will be transferred to the eligible allottees according to the provisions of the Displaced Persons (Compensation and Rehabilitation) Rules, 1955.

(b) No. Every effort was made to finalise the compensation applications of priority category persons, and compensation has been paid to many priority cases without waiting for a decision on the future of old Rajendra Nagar Colony.

(c) Claimant displaced persons who are in occupation of allotable properties which are ultimately transferred to them under the Displaced Persons (Compensation and Rehabilitation) Rules 1955 will be charged rent:

- (i) Upto 31st October, 1953, if they belong to 1st batch of priority categories and who have filed their compensation applications before that date.
- (ii) Upto 31st October, 1954 if they belong to 2nd batch of priority categories who filed their compensation applications before that date.
- (iii) Upto 30th September, 1955 if they had filed their compensation applications before 26th September, 1955.

Non-claimants to whom similar properties are transferred will have to pay rent till the date on which they make the initial deposit towards the purchase of the property.

Iron And Manganese Ores

977. Shri Anirudha Sinha: Will the Minister of Commerce and Industry be pleased to state:

(a) whether the Government of Japan approached the Government of India for the supply of Iron and Manganese Ores to that country; and

(b) if so, with what result?

The Minister of Commerce and Industry and Iron and Steel (Shri T. T. Krishnamachari): (a). The Government of Japan have approached the Government of India for the supply of Iron ore only.

(b) The matter is receiving consideration.

Manufacture of Pigments

978. Shri Chandak: Will the Minister of Commerce and Industry be pleased to state:

(a) the names of the Indian firms who manufacture zinc oxide, white lead and red lead; and

(b) the nature of assistance given by Government to the Indian manufacturers of such pigments?

The Minister of Commerce and Industry and Iron and Steel (Shri T. T. Krishnamachari): (a). Names of Manufacturers:—

1. Messrs. D. Waldie & Co., Calcutta.
2. " Associated Pigments Ltd., Calcutta.
3. " Murarka Paint & Varnish Works Ltd., Calcutta.
4. " Kamani Metallic Oxides Ltd., Bombay.

(b) (i) The import of these pigments is banned to enable the indigenous manufacturers to utilise their capacity to the fullest possible extent.

(ii) Export of the pigments is freely allowed although the manufacture is based on imported virgin metal.

Export Quotas

979. Shri Gidwani: Will the Minister of Commerce and Industry be pleased to state:

(a) whether Government have been able to trace as to how the news reached Bombay a day earlier about Linseed export quotas as stated by him at the meeting of the Export Advisory Council; and

(b) whether there was any adverse effect on the market thereby?

The Minister of Commerce and Industry and Iron and Steel (Shri T. T. Krishnamachari): (a). I am afraid the hon. Member has not got his facts correct. Export of linseed is banned since